

**THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK):** I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Bharat Electronics Limited, Bangalore, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956 [Placed in Library. See No. LT-4651/73].

**12.24½ hrs.**

**MESSAGES FROM RAJYA SABHA**

**SECRETARY:** Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Andhra Pradesh Appropriation (Vote on Account) Bill, 1973, which was passed by the Lok Sabha at its sitting held on the 22nd March, 1973, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Andhra Pradesh Appropriation Bill, 1973, which was passed by the Lok Sabha at its sitting held on the 22nd March, 1973 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (iii) "In accordance with the provision of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha I am directed to return herewith the Orissa Appropriation (Vote on Account) Bill, 1973, which was passed by the Lok Sabha at its sitting held on the 28th March, 1973, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (iv) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Orissa Appropriation Bill, 1973, which was passed by the Lok Sabha at its sitting held on the 26th March, 1973, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."